

(c) if so, the outcome thereof; and

(d) the period by which the proposal is to be implemented ?

THE MINISTER OF RAILWAYS (SHRI T. A. PAI) : (a) to (d). Preliminary Engineering-cum-Traffic Survey for construction of an electrified M. G. rail line between Baramula and Gazigund via Srinagar at the cost of the State Government, is in progress. Request of the State Government to carry out the survey for a B. G. line instead of M. G., is at present, under consideration of the Government. Further consideration to this project will be given after the results of the surveys become known. It is, therefore, too early to say when this project if at all would be taken up for construction.

Cases pending in the Supreme Court and High Courts.

1268. **SHRI FATESINGHRAO GAE-KWAD :** Will the Minister of LAW AND JUSTICE be pleased to state :-

(a) the total number of pending cases as at the end of 1969-70 and 71, separately, in the Supreme Court and each High Court ;

(b) the average time taken in the disposal of a civil and a criminal case, separately, from the filing stage to the judgment stage; and

(c) the steps Government propose to take for the expeditious disposal of law cases with a view to reducing delay in the administration of justice ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : (a) A statement giving the information is attached.

(b) The information is being collected and will be laid on the Table of the House.

(c) During the last five years, the Judge strength of various High Courts has been increased from 245 to 324. The Judge strength of the Supreme Court is also being increased from 12 to 14. It is proposed to advise the State authorities to undertake a further review of the Judge strength in the light of the institutions and disposals and the arrears to be cleared.

A Committee of Judges under the Chairmanship of Shri Justice J. C. Shah has submitted a report on the problem of arrears in the High Courts. The Committee has made a number of recommendations for reducing arrears and for minimising delays in dispensing justice. The recommendations of the Committee which are purely of administrative nature and which do not require amendment to the rule, statute or law have been communicated to the State Governments and High Courts for implementation. The recommendations involving amendments to the statute or law are being examined and decisions will be taken after ascertaining the views of the Judges of the High Courts and the Supreme Court and the State Governments.

The Law Commission has suggested certain specific amendments to the Code of Civil Procedure, 1908 in its 27th Report with a view to eliminating or minimising delays in civil litigation and thereby reducing costs. The suggestions are under examination. The re-constituted Law Commission has also been requested to go into the question of further amendments to the Civil Procedure Code.

The Law Commission has also made a number of recommendations for the amendment of procedural law in criminal matters. Most of them have been accepted by Government and a Bill for revision of the Code of Criminal Procedure is now before a Select Committee of Parliament.

Statement

S. No.	Name of the Court	Pendency		
		1969	1970	1971
1	2	3	4	5
	SUPREME COURT	6,270	7,104	8,592
	HIGH COURTS			
1.	Allahabad	63,296	61,342	71,722

1	2	3	4	5
3.	Bombay	33,692	37,067	39,296
4.	Calcutta	72,396	75,733	77,360
5.	Delhi	17,198	16,079	15,067
6.	Gauhati	4,313	4,631	5,057
7.	Gujarat	15,473	13,983	13,906
8.	Himachal Pradesh	—	—	1,544
9.	Jammu & Kashmir	1,222	1,368	1,652
10.	Kerala	31,382	34,392	34,433
11.	Madhya Pradesh	13,974	14,995	17,401
12.	Madras	36,339	32,864	33,673
13.	Mysore	17,735	18,877	13,870
14.	Orissa	7,776	7,221	6,866
15.	Patna	12,411	15,500	19,422
16.	Punjab & Haryana	21,982	22,910	24,302
17.	Rajasthan	9,852	8,633	11,125
		3,78,038	3,83,408	4,02,344

* High Court of Himachal Pradesh was established in the year 1971 (w. e. f. 25, 1. 1971).

Foreign exchange earned by Export of Ready-made Garments

1269. SHRI FATESINGHRAO GAE-KWAD : Will the Minister of FOREIGN TRADE be pleased to state the total amount of foreign exchange earned by the export of ready-made garments during the last three years, year-wise ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) :

Year	(Garment exports of all fabrics -Value in Lakh Rs.)
1969	799.2
1970	1151.0
1971	1551.9

Observation made by Mr. Justice V. Khalid regarding the Muslim Personal Law

1270. SHRI FATESINGHRAO GAE-KWAD :
SHRI P. GANGADEB :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the attention of Government has been drawn to the observation made by Mr. Justice V. Khalid, Judge of the Kerala High Court while delivering a judgment on 29th June, 1972 regarding Muslim Personal Law ; and

(b) if so, the reaction of Government thereto.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI